

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA  
:: HYDERABAD ::**

**SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL** – Nomination of two (02) District and Sessions Judges of the District Judiciary to participate in Academic Programme No.P-1435 “**National Seminar on Criminal Justice Administration**” scheduled to be held on 01.02.2025 and 02.02.2025 at National Judicial Academy, Bhopal – **Relief Arrangements – ORDERS – ISSUED.**

- READ:**
1. NJA/Dir/Ac.Prg./2024-25, e-mail from the Director, National Judicial Academy, Bhopal, dated 23.08.2024.
  2. High Court's letters in Roc.No.1485/SO/2024, dated 24.01.2025.

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**ORDER ROC.NO. 373/2025 - B.SPL., DATED: 28.01.2025**

**The High Court is pleased to pass the following order:**

The following two (02) District and Sessions Judges mentioned in Column No.2, vide High Court's letters 2<sup>nd</sup> read above are nominated to participate in the Academic Programme No.P-1435 “**National Seminar on Criminal Justice Administration**” scheduled to be held on 01.02.2025 and 02.02.2025 at National Judicial Academy, Bhopal.

<b>Sl. No.</b>	<b>NAME AND DESIGNATION OF THE NOMINATED OFFICER</b>	<b>IN-CHARGE OFFICER</b>
(1)	(2)	(3)
1.	SMT. THAMAN RAJA RAJESHWARI, Fast Track Special Court for expeditious disposal of Cases of Rape and Protection of Children against Sexual Offences <b>(POCSO) Act, Mahabubnagar.</b>	I Additional District and Sessions Judge, <b>Mahabubnagar.</b>
2.	SRI KULKARNI VISWANATH DILIP RAO, Fast Track Special Court for expeditious disposal of Cases of Rape and Protection of Children against Sexual Offences <b>(POCSO) Act, Nalgonda.</b>	I Additional District and Sessions Judge, <b>Nalgonda.</b>

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said seminar.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said seminar, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

//2//

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the seminar at National Judicial Academy, Bhopal.
  2. The nominated officers are entitled only for actual journey period.

  
**REGISTRAR (VIGILANCE)**

**To**

1. The Officers and In-charge Officers concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Principal District and Sessions Judge, Nalgonda.
5. The Principal District and Sessions Judge, Mahabubnagar.
6. The Fast Track Special Court for expeditious disposal of Cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Mahabubnagar.
7. The Fast Track Special Court for expeditious disposal of Cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Nalgonda.
8. The I Additional District and Sessions Judge, Mahabubnagar.
9. The I Additional District and Sessions Judge, Nalgonda.
10. **THE SECTION OFFICERS :**
  - a) Special Officer Section
  - b) Vigilance Cell
  - c) E-Section
  - d) Work Review Cell
  - e) O.P.Cell
  - f) B-Section
  - g) Accounts Section
  - h) Computer Section
  - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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